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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(Crl.) 665/2020 & Crl. MA Nos. 5108/2020, 5109/2020,
5330/2020 & 5367/2020

SHAIKH MUJTABA FAROOQ & ORS.

..... Petitioners

Through Mr. Colin Gonsalves, Senior Advocate along with Ms. Sneha Mukarjee, Ms. Nabila Hasan and Mr. Tariq Adecb, Advocates.

Ms. Aditi Gupta, Advocate for Mr. F.A. Auyubi, Advocate for petitioner No. 2.

Mr. Salman Khurshid, Senior Advocate with Ms. Meenakshi Arora, Senior Advocate, Mr. S.G. Hasnain, Sr. Advocate with Ms. R. George, Ms. Nanita Sharma, Mr. Aftab Ali Khan, Mr. Kaushal Kishore, Mr. Syed Imtiyaz, Mr. Aki Safeer Farooqi, Ms. Rifsha Peacha, Ms. Amrita Goseph and Mr. Tanveer Ahmed Khan, Advocates.

versus

UNION OF INDIA & ANR.

..... Respondents

Through Mr. Rahul Mehra, Standing Counsel (Criminal) along with Mr. Chaitanya Gosain, Ms. Urvi Mohan and Mr. Divyank Tyagi, Advocates.

Mr. Abhinav S. Aggarwal, Addl. Standing Counsel along with Ms. Rashmi Bansal, Advocate for EDMC.

Mr. Amit Mahajan, CGSC along with Mr. Rajat Nair and Mr. Gitesh Chopra, Advocates for UOI and Delhi Police.


Court Master
High Court of Delhi
New Delhi

CORAM:
HON'BLE MR. JUSTICE SIDDHARTH MRIDUL
HON'BLE MR. JUSTICE TALWANT SINGH

ORDER
20.03.2020

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Mr. Amit Mahajan, learned Central Government Standing Counsel appearing on behalf of the Union of India; Mr. Rahul Mehra, learned Standing Counsel (Criminal) appearing on behalf of the Government of NCT of Delhi, as well as, the Delhi Police (on instructions from Mr. Dinesh Tiwari, ACP, Court Cell, Police Headquarters), as well as, Mr. Abhinav S. Aggarwal, Additional Standing Counsel appearing on behalf of the East Delhi Municipal Corporation, state that, they will augment the efforts made by them towards rehabilitating the riot victims, including by taking further steps to address the following issues:-

- (i) Provision of a Fire Engine, Ambulance and Mobile Toilets at the subject camps;
- (ii) Maintenance and upkeep of cleanliness (including cleaning of the drains)/hygiene and sanitation; and further enhancing essential public utilities, including provision of beds;
- (iii) Taking necessary steps to secure the health of the riot victims;


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- (iv) Ensuring the availability of the Counsellors for the riot victims;
and
- (v) Setting up of Three Additional Camps at Bapu Nagar-25 Feet Road, Santosh Marriage Home-Mustafabad and Madrasa Babul Ulloom, Jafrababd.

List on 24th March, 2020, before the Roster Bench.

Dasti under the signature of Court Master.


SIDDHARTH MRIDUL, J


TALWANT SINGH, J

MARCH 20, 2020
RS


Court Master
High Court of Delhi
New Delhi